

**IN THE COURT OF ACMM -EAST KKD DELHI**

**State vs. Nikhil Raj**  
**FIR no. 0049/2020**  
**PS Preet Vihar**

**06.07.2020**

**Through Video conferencing**

**Application for releasing of bicycle on superdari.**

Present: Ld. APP for the State through VC.

Ms. Tanya Kathuria, Ld. counsel for applicant through VC.

Reply received from the IO.

Submission heard. Reply perused.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State Crl. M.C. 4485/2013 and Crl. M.A. No. 16055/2013**, the above said article be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs. 2,000/- (Rs. Two thousand only) to the satisfaction of the IO.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the article in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number. It is further directed that the applicant shall join the investigation/trial as and when directed to do so and will also

undertake that he/she will intimate to the court and address which he/she may change during the course of time.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Applicant shall be at liberty to dispose off the case property.

The documents of the property which are found genuine during investigation be also released to the rightful claimant. Application is disposed off accordingly. Copy of this order be given dasti to the applicant.

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents within 7 days of the opening of the court.

**(DINESH KUMAR)**  
**ACMM (EAST)/KKD/06.07.2020**